

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar.)

Subject: Strict implementation of the Circular pertaining to preparation of Orders/Judgments.

CIRCULAR

No: 8

Dated: 12/07/2019

It is been observed that orders and judgments are not being printed in the formats and as per the guidelines laid down in Circular No. 5 dated 20.05.2019. It is, therefore, impressed upon all the Secretaries/Private Secretaries and Stenographers of the High Court as well as the Stenographers of the District Courts of the State that the orders/judgments be printed in accordance with the Circular (supra). Any deviation in this regard shall be viewed seriously.

(Sanjay Dhar)
Registrar General

No: 9501-29/RS

Dated: 12/07/2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of her Lordship.
2. Registrar Vigilance, High Court of J&K, Srinagar.
3. Registrar Rules, High Court of J&K, Srinagar
.....for information.
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar, with the request to circulate the same among all the Secretaries attached with the Hon'ble Judges for compliance.
- 5-26. Principal District and Sessions Judge, Jammu/ Samba/ Kathua /Rajouri/ Poonch/ Reasi/ Udhampur/ Ramban/ Baderwah/ Kishtwar/ Srinagar/ Budgam/ Pulwama/ Shopian/ Kulgam/ Anantnag/ Ganderbal/ Bandipora/ Baramulla/ Kupwara/ Leh/ Kargil.
.....for information and with the request to circulate this circular among all the subordinate Courts of the District.
27. CPC, e-Courts High Court of J&K, Srinagar for information and for uploading the same on the official website.

Registrar General